

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court - I

Application No.	Appeal No.	Appellant(s)	Respondent(s)	Impugned Order
ST/WD/30572/2018	ST/31057/2017	CCT, Rangareddy- GST	OSI Systems Ltd	OIA: HYD- EXCUS-004- APP- 27 & 28- 17-18-ST, Dt.27.04.2017
ST/WD/30588/2018	ST/562/2009	-do-	A.S. Raju & Associates	OIA: 13/2009- (H-III)-ST, Dt.26.03.2009
ST/WD/30648/2018	ST/106/2009	-do-	Centre for Development of Advanced Computing	OIA: 65 & 66- (H-II)-ST, Dt.28.11.2008

Appearance

Shri B. Guna Ranjan, Superintendent/AR for the Appellant.

Ms. Neha, Advocate for the Respondent in ST/31057/2017

None for the respondent in ST/562/2009

Shri G. Prahlad, Advocate for the respondent in ST/106/2009.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 27.08.2018

Date of Decision: 27.08.2018

FINAL ORDER No. A/31100-31102/2018

[Order per: Bench.]

1. All these applications are filed by revenue for withdrawal of appeals.

We allow the applications and dismiss the appeals as withdrawn.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**